

(b) There has been no conviction so far.

Shri S. N. Das: May I know what is the number of complaints received by the Chief Electoral Officer in each State and the Election Commission regarding the contravention of the provisions of the Representation of the People Act, 1951 by the officers engaged in the elections?

Dr. Katju: I shall require notice.

Shri Dabhi: What is the name of the gentlemen in Bombay against whom proceedings were instituted?

Mr. Speaker: I do not think the names should be given here as to who were proceeded against.

Shri Punnoose: May I know whether complaints have been received by the Government regarding the use of State cars by Ministers in certain States in the elections?

Mr. Speaker: Order, order. It will be a matter within the exclusive jurisdiction of the Election Commission.

Shri Velayudhan: Can we not ask about them in the Parliament?

Mr. Speaker: Not anything and everything. (*Interruption from Shri Velayudhan.*)

He may have recourse according to law.

BHAKRA-NANGAL PROJECT

*71. **Shri B. K. Das:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that an American Engineer has been appointed for the Bhakra-Nangal project; and

(b) if so, what are the terms of his appointment?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) and (b). Yes, Sir. Presumably the hon. Member has in mind Mr. M. H. Slocum, who has been appointed as a Consultant for the Bhakra Nangal Project. If so, a copy of the agreement entered into by him with the Government of Punjab is laid on the Table of the House. [See Appendix I, annexure No. 24.]

Shri B. K. Das: May I know whether this appointment has been made to remove any special difficulty that has now arisen in the working of the Bhakra Nangal project?

Shri Nanda: It has been made in view of the magnitude and complexity of the whole project.

Shri B. K. Das: May I know whether any office has been set up for him in U.S.A. after his appointment?

Shri Nanda: Mr. Slocum had got it provided in the agreement that in order to recruit certain experts that might be required he would set up a small office.

Shri B. K. Das: Has it been set up?

Shri Nanda: I would require notice.

Shri A. C. Guha: May I know if this particular appointment has the sanction of the Government of India and also how this particular person was selected—what was the machinery?

Shri Nanda: The Government of India is not concerned to that extent. There is a Control Board which can initiate such matters and finalize them. This is what happened in this case also. The matter was referred to the Government of India and it agreed.

Shri Nambiar: May I know whether the Government of India could not get an Indian engineer for this purpose?

Shri Nanda: They could not get an Indian engineer.

Shri Velayudhan: Was any advertisement made?

Mr. Speaker: There is no use going into these things. I am going to the next question.

Shri Velayudhan: He categorically said that they could not get an Indian engineer. Therefore...

Mr. Speaker: Order, order. The hon. Member will not be called upon henceforth, if he persists in this way.

KOSI PROJECT

*72. **Shri B. R. Bhagat:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether and what final decision in regard to the Kosi-River Project has been taken by the Government of India; and

(b) when the work on the above Project is likely to be taken up?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) No, Sir.

(b) Does not arise.